BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

T.C.P.NO.1004/I&BC/NCLT/MB/MAH/2017

APPLICATION UNDER SECTION 7 RULE 4 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016 TO ADJDICIATING AUTHORITY RULES, 2016.

UCO BANK .... **FINANCIAL CREDITOR.**

Versus

IND SYNERGY LIMITED & ANR. .... **CORPORATE DEBTOR.**

CORAM: **SHRI M.K. SHRAWAT**
MEMBER (JUDICIAL)

SHRI BHASKARA PANTULA MOHAN
Member (Judicial)

PRESENT ON BEHALF OF THE PARTIES

Mr. B.K. Nair Advocate for the Financial Creditor present.

Mr. Rajesh Suri Manager of UCO Bank, Mumbai present.

Per : SHRI M.K. SHRAWAT, MEMBER (JUDICIAL)

ORDER

Heard on : 14.08.2017

Pronounced on : 16.08.2017

1. The Learned Representative from the side of the Financial Creditor is present.
2. This is Transfer Petition from the Hon'ble High Court filed by the Financial Creditor UCO Bank pertaining to the debt amount of Rs. 112,72,31/- as per Schedule-I of the Assignment Agreement .
3. One of the Officer of the Bank Mr. Rajesh Suri is present along with the Representative and placed on the record the Assignment Agreement dated 18th March 2015 and the Assignee is Edelweiss ARC Limited.
4. Since the debt in question has already been assigned, therefore, this Petitioner is sought to be withdrawn by the Bank.
5. Hence this Petitioner is disposed of as withdrawn. To be Consigned to Records.

Sd/-
Bhaskara Pantula Mohan
Member (Judicial)
Dated : 16.08.2017

Sd/-
M.K. Shrawat
Member (Judicial)

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